

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2834 of 2020**

Zuber Ansari **Petitioner**
Versus
The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner :Mr. S.P. Sinha, Advocate
For the State :Mr. M.K. Mishra, A.P.P.

02/Dated:09.09.2020

1. Learned counsel for the petitioner and learned APP are present.
2. Office to delete the name of Mr. S.K. Mahto and mention the name of Mr. M.K. Mishra, as counsel for the State in the cause list.
3. Learned counsel for the petitioner submits that he shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court resumes.
4. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading next week.

(AMITAV K. GUPTA, J.)